CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 166 of 2004

Jabalpur, this the 23rd day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman Hon'ble Mr. Madan Mohan, Judicial Member

1. G.B. Minj and 11 Ors.

APPLICANTS

(By Advocate - Shri Brindavan Tiwari on behalf of Shri Deepak Panjwani)

VERSUS

1. Comptroller and Auditor General of India & 2 Ors.

RESPONDENTS.

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicants are claiming the advance increments, which were due to him on account of passing of departmental examination as per the policy of the Government w.e.f. 1.1.73 till the year 1981. The said relief has been claimed by the applicants on the strength of the order passed by the Apex Court affirming the decision of Calcutta Bench of thisTribunal in TA No.148/88.

- 2. Heard the learned counsel for the applicants.
- 3. The applicants have preferred representation to the respondents which have not yet been decided by the respondents. The present OA is disposed of with a direction to the respondents to treat the OA as a supplementary representation and dispose of the claim of the applicants for advance increment by a detailed speaking order in the light of the decision of the Apex Court within a period of 3 months from the date of receipt of copy of this order. Let a copy of this OA and the order be sent to the respondents by the applicants.
- 4. The Registry is directed to enclose a copy of the memo of parties of this OA while issuing a copy of this order.

(Madan Mohan) Judicial Member

(M.P. Singh) Vice Chairman